

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 178/MP/2020

Subject : Petition under Section 79 of the Electricity Act, 2003 to adjudicate upon the dispute between the Petitioner and the Respondent, Electricity Department of Union Territory of Daman & Diu in accordance to the Bulk Power Transmission Agreement entered into between the parties on 6.9.2011.

Date of Hearing : 11.8.2020

Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member

Petitioner : Maharashtra State Electricity Transmission Company Limited (MSETCL)

Respondent : Electricity Department of Daman & Diu and 3 Ors.

Parties present : Shri Sudhanshu S Choudhari, Advocate, MSETCL
Shri Yogesh S Kolte, Advocate, MSETCL
Shri M. G. Ramachandran, Advocate, RGPPL
Ms. Poorva Saigal, Advocate, RGPPL
Shri Arvind Jhalani, RGPPL
Shri Arshad Jilani, RGPPL

Record of Proceedings

The matter was heard through video conferencing.

2. Learned counsel for the Petitioner submitted that the instant Petition has been filed, *inter-alia*, seeking directions to the Respondent, Electricity Department of Daman and Diu, to pay the outstanding dues and to continue to pay the transmission charges notwithstanding the non-availability of power from Ratnagiri Gas and Power Private Limited. Learned counsel further submitted that the present Petition is similar to the Petition Nos. 153/MP/2018 and 154/MP/2018 filed by the Petitioner against the Electricity Department of Dadra & Nagar Haveli and State of Goa respectively. Learned counsel requested to issue notice to the Respondents.

3. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondents.

4. The Commission directed the Petitioner to serve copy of the Petition on the Respondents immediately, if not already served. The Respondents were directed to file



their reply by 28.8.2020 with advance copy to the Petitioner who may file its rejoinder, if any, by 18.9.2020. The due date of filing of reply and rejoinder should be strictly complied with.

6. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**

